

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 3133
TO BE ANSWERED ON 27.03.2025**

TRANSFER POLICY IN ESIC

3133. SHRI CHANDRAKANT HANDORE:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the transfer policy of ESIC conforms to guidelines as mandated by DoPT; and**
- (b) whether the Ministry considers compassionate grounds cases of employees having permanently physically disabled dependants, if so, the details thereof; and**
- (c) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): The transfer policies for various cadres of Employee's State Insurance Corporation (ESIC) comply with the relevant Department of Personnel & Training (DoP&T) guidelines issued from time to time, including cases of physically disabled dependents, to the extent possible.
